

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2153  
ANSWERED ON:10.03.2010  
POSSESSING ASSETS DISPROPORTIONATE TO THEIR INCOME  
Muttemwar Shri Vilas Baburao; Sushant Dr. Rajan

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the details of all India Service Officers viz. IAS/IPS/IRS and Allied Services accused of possessing assets disproportionate to their known source of income;
- (b) the officers formerly convicted or acquitted and the time taken for conclusive results;
- (c) the present status of the pending cases;
- (d) the details of officers continuing in position while investigations are going on; and
- (e) the time frame fixed for the cases to finally conclude and if not, the reasons therefor?

**Answer**

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs (SHRI PRITHVIRAJ CHAVAN)

(a) to (d) : No centralized data is maintained by the Department of Personnel & Training. Such data is usually available with respective cadre controlling authorities and the State Governments. However, the number of cases of disproportionate assets against officers of IAS/IPS/IRS and Allied Services, as reported by the CBI, are as under :-

Year	No. of officers
2007	9
2008	6
2009	14
2010 (upto 28.02.2010)	2

(e) : A definite time-frame cannot be given for completion of investigation in prosecution cases. Final conclusion of prosecution cases depends upon time taken by the trial courts.